

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

10.11.2014

OA No. 291/00342/2014 with MA 291/00427/2014

Mr. Amit Mathur, Counsel for applicant.
Mr. P.K. Sharma, Counsel for respondents nos. 1 & 2.
Mr. Anupam Agarwal, Counsel for respondent no. 3.

MA No. 291/00427/2014

The learned counsel for the respondents nos. 1 & 2 has filed this MA vide which he has prayed that letter dated 11.06.2014 (Annexure MA/1) and letter dated 29.10.2014 (Annexure MA/2) be taken on record vide which the applicant has been granted the relief prayed in the OA. The learned counsel for the applicant submits that he has no objection if these documents are taken on record. Accordingly, the MA is allowed and the documents annexed (Annexures MA/1 and MA/2) are taken on record.

The MA stands disposed of accordingly.

OA No. 291/00342/2014

The learned counsel for the applicant submits that in view of this development, he wishes to withdraw his OA.

This Tribunal while issuing notices in OA No. 291/00542/2014 (Pushkar Narain & Others vs. Union of India & Others) dated 30.09.2014 had directed that this OA be listed alongwith OA No. 291/00342/2014 (Smt. Manisha vs. Union of India & Others).

In view of the subsequent development, the learned counsel for the applicant wants to withdraw OA No. 291/00342/2014 (Smt. Manisha vs. Union of India & Others). The prayer of the learned counsel for the applicant is allowed. The OA No. 291/00542/2014 (Pushkar Narain & Others vs. Union of India & Others) may now be listed as per the date fixed in that OA. The order relating to tagging the OA No. 291/00542/2014 (Pushkar Narain & Others vs. Union of India & Others) with OA No. 291/00342/2014 (Smt. Manisha vs. Union of India & Others) is modified to this extent.

Therefore, the OA No. 291/00342/2014 (Smt. Manisha vs. Union of India & Others) is dismissed as withdrawn.

In view of dismissal of the OA, the interim order granted on 04.06.2014 stands vacated.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul